

ITEM NO.41

COURT NO.4 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 32478/2016
(Arising out of impugned final judgment and order dated 04/07/2016
in WP No. 741/2014 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)
ALLAHABAD U.P GRAMIN BANK AND ANR.

Petitioner(s)

VERSUS

SANT SARAN SINGH
(with appln. (s) for exemption from filing O.T. and interim relief
and office report)

Respondent(s)

WITH
SLP(C) No. 32677/2016
(With appln.(s) for exemption from filing O.T. and Interim Relief
and Office Report)
SLP(C) No. 33768/2016
(With appln.(s) for exemption from filing O.T. and Interim Relief
and Office Report)

Date : 05/12/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Dhruv Mehta, Sr. Adv.

Mr. Rajesh Kumar, Adv.

Mr. Gaurav Kumar Singh, Adv.

Mr. Anant Gautam, Adv.

Ms. Kreeti Joshi, Adv.

M/s Mitter & Mitter Co.,Adv.

For Respondent(s) M r. Rajesh Srivastava,Adv.

Ms. Suresh Kumari, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Appln(s) for exemption from filing O.T. is granted.

Leave granted.

There shall be stay of operation of the impugned
judgment, until further orders.

(DEEPAK MANSUKHANI) (RAJINDER KAUR)

AR-cum-PS Court Master